

*7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018*

# **JAIPUR NATIONAL UNIVERSITY**

**Seedling School of Law and Governance**

**Jagatpura, Jaipur-302 017, India**

**E-Mail: [mootcourt@jnujaipur.ac.in](mailto:mootcourt@jnujaipur.ac.in)**



**7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition – 2018**

**05<sup>th</sup>, 06<sup>th</sup> and 07<sup>th</sup> October**

***7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018***

Dear Sir/Madam,

Greetings!

The Seedling School of Law and Governance of Jaipur National University, Jaipur is now gearing up to organize the 7<sup>th</sup> Professor V.S. Mani International Law Moot Court Competition, 2018. The University and the Law School has evolved into the most sought after educational institution in the nine years spotless and creditable journey. The University was accredited by NAAC in the year 2015.

At the outset, let us express our heart-felt gratitude for the overwhelming response from the student community of the different law schools of India and abroad, since the inaugural Moot Court Competition held in October 2012. The team from the Faculty of law, National University of Singapore took away the winning trophy and the Symbiosis Law School, Noida, India finishing as the runners up at the inaugural Competition. At the second Competition held in August 2013, Gujarat National Law University, Gujarat took away the trophy. At the Third, the teams from K.C. Law College, Mumbai were the winners. At the fourth, National Law University, Assam took away the trophy. At the Fifth Competition, the team from UILS, Panjab University Chandigarh, Punjab, was declared the winners of the Trophy (with a Cheque of Rs. 25,000/-) with RGNUL Patiala team as the Runner up (with a trophy and a Cheque of Rs. 15,000/-). The RGNUL, Patiala were the best Memorialist and were awarded with a trophy (and a Cheque of Rs. 6,000/-). Parth Agrawal of Symbiosis Law School, Noida was adjudged as the best Advocate and was awarded with a trophy (and a Cheque of Rs. 4,000).

It gives us immense pleasure to most cordially invite your esteemed institution to participate in the Professor V. S. Mani Memorial International Law Moot Court Competition – 2018 being organized by Jaipur National University, Jaipur, at its Seedling School of Law and Governance, Rajasthan, October 05–07, 2018.

The reason for selecting the theme of racial discrimination under existing International Law has been to develop the understanding of the students on the topic which is more relevant in this region of the World. A State acting through its organs, agents, persons

**7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

and entities exercising elements of governmental authority, and through separatist forces under its direction and control, when practiced, sponsored and supported racial discrimination through attacks against, and mass-expulsion of, any ethnic group in some regions of another country, the remedy available to the other State becomes very important. The State which suffered due to racial discrimination may request the International Court of Justice at The Hague for provisional measures, pending the judgment in the proceedings, in order to preserve its rights under International Convention on the Elimination of All Forms of Racial Discrimination, 1965 “to protect its citizens against violent discriminatory acts by the armed forces, acting in concert with separatist militia and foreign mercenaries”.

The competition will indeed be an ideal forum to bring together some of the most creative and intellectual young minds from leading Law Schools around the globe to participate and witness their mastery on advocacy and research skills to be adjudged by expert teams.

All the Law Schools are invited to confirm their participation through email ([mootcourt@jnujaipur.ac.in](mailto:mootcourt@jnujaipur.ac.in)). The hard copy of the registration form should accompany a Demand Draft of Rs. 3,500/ = (for the teams from India and other SAARC countries) or Bank Transfer Receipt for US \$ 100 (for teams from other foreign countries).

We look forward to welcoming you for participating in Moot Court Competition at Jaipur, the “City of Arts” and “Craft City” as declared by UNESCO. The City is known for its marvelous architecture, royal palaces, forts, historical monuments and apart from this it is also known for its colorful rural life and for all pomp and pageantry.

Kind regards,

**Prof. T.N. Mathur**

Director

Seedling School of Law & Governance

Jaipur National University, Jaipur

**Prof. H.N. Verma**

Vice-Chancellor

JaipurNationalUniversity,

Jaipur

*7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018*

**CONTENTS**

<b>MOOT PROPOSITION .....</b>	<b>5</b>
<b>RULES OF THE COMPETITION.....</b>	<b>12</b>
<b>REGISTRATION PROCEDURE .....</b>	<b>23</b>
<b>TRAVEL AND ACCOMMODATION FORM .....</b>	<b>26</b>
<b>SCHEDULE OF EVENTS.....</b>	<b>27</b>

## **MOOT PROPOSITION<sup>1</sup>**

### **Case Concerning the Border Skirmish Between Marshal and Aryan**

1. Marshal is a landlocked country located in the African continent ruled by a dictator, General Vadim. Assura is the capital of Marshal.
2. As a country, Marshal has been perceived as a despotic state by its neighboring states. However, internationally it is well received as a country with a high level of growth, development, prosperity and a high standard of living.
3. General Vadim assumed power in 1975, after Marshal became independent from British rule in 1972. General Vadim who formed part of British army had succeeded to become the dictator of Marshal after suspending the newly formulated constitution of independent Marshal.
4. Marshal is bordered by Aryan, Castle and Lager, and all these three neighbouring countries have democratically elected governments and have never seen or witnessed a military coup.
5. Since independence, Marshal has fought four wars with its neighboring countries, primarily on the basis of religion as Marshal is a Christian dominated country whereas its three neighbours are all Islamic countries. Despite sustained efforts of its neighbours to establish supremacy over Marshal, Marshal has always fended off attacks on its territory through military tactics and expertise, and with support from

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<sup>1</sup>The views expressed in this moot problem are those of the author alone and are not to be attributed to Seedling School of Law & Governance, Jaipur National University, Jaipur.

**7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

the Republic of Dominia, which happens to be another Christian majority superpower located in the African continent.

6. Marshal has even gone ahead to annex certain territories of Aryan, which culminated in the Bortex Agreement of 1998 demarcating a new border line between Aryan and Marshal known as the Line of Control (LOC). Additionally, this Agreement also made it mandatory to make the LOC a demilitarized zone.
7. Recently, on the 15th of October 2017, the Aryan army started conducting patrolling operations in the LOC. These operations were not sanctioned and largely condemned by the International community.
8. The operations were discovered by Major Dmitri Godman who was in charge of the Alpha unit manning one of the Marshal border outposts. Major Godman went on to ward off the infiltration attempt by the Aryan army along with five other soldiers, and all of them were eventually caught as a result of being overpowered by the Aryan army after they ran out of ammunition.
9. The activities of the Aryan army led the Marshal army to conduct large scale military operations in the LOC resulting in a full-fledged war within the territory known as the Marshal- Aryan border skirmish which lasted from 20th October 2017 to 25th December 2017. Marshal emerged victorious in this war by brutally crushing the Aryan aggression.
10. The result of the war was that first, Marshal annexed the LOC as part of its territory;second, Marshal captured close to 47000 Prisoners of War (POW) as well close to 100 civilians and lastly, as a result of the humiliating defeat in the war, the

**7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

Aryan government was sacked along with an imposition of martial law with the army taking over the reins of the government.

11. The Aryan government requested Marshal to hand over the Prisoners of War (POW) as well as the civilians captured by them, in exchange for Major Godman, along with his five soldiers, who happened to be the only POWs captured by Aryan.
12. The offer was refused by Marshal by stating that these soldiers would be kept in permanent captivity as a punishment for Aryan's constant indulgence in unnecessary war and aggression, and also since the recent unprovoked war on the LOC meant that Aryan needs to be given a constant reminder for its wrongdoings. However, Marshal agreed to release the civilians except one namely Mr. Alex, whom they claimed was being detained on charges of espionage as he belonged to the Aryan Secret Service. In the words of General Vadim at the United Nations General Assembly,

***'Every time, we have to tolerate their rubbish. This time, we will make them pay for their sins...'.<sup>2</sup>***

13. Even the repeated requests from Aryan to Marshal to have consular access to Mr. Alex were denied stating that Mr. Alex was a threat to the country of Marshal and permitting consular access would only further endanger their nation.
14. On the 02nd of February 2018, the Marshal border outpost received a sealed parcel from the Aryan army with an enclosed letter. The parcel contained mutilated body parts of all the soldiers captured by Aryan, with Major Godman's name tag

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<sup>2</sup>Excerpt from the 73<sup>rd</sup> Session of the UN General Assembly on the 23rd of January 2018.

**7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

appearing on top of all the chopped-up body pieces. The letter contained two lines as follows,

***‘Be prepared, we are going to hit you soon.’***

15. There was a huge uproar within Marshal, and a detailed account of the brutalities committed by Aryan was publicized. There was evidence of gruesome torture on the soldiers including mutilation, permanently disabling or removing an organ and endangering mental and physical health. The soldiers were firstly shot dead, and then these acts were committed.
16. Within Aryan, largely, fingers were being pointed towards General Vadim and the insensitive remarks that he had made at the General Assembly session.
17. In a speech to justify his actions, General Vadim tried to salvage the situation by stating that he was right in doing what he did. He committed to bringing Aryan to book, and consequently made a declaration to invoke Article 4 of the Bortex Agreement which gives rise to jurisdiction of the ICJ (International Court of Justice) for acts committed during war time. A notice was accordingly sent to Aryan for the brutalities committed on Major Dmitri Godman, for bringing ICJ jurisdiction into the foray.
18. Aryan firmly opposed ICJ jurisdiction to the matter at hand, and stated that it does not accept the ICJ’s jurisdiction in a matter which can be resolved through diplomatic means, or through negotiations, or through an aggressive act which could finally settle the dispute between the two countries. Furthermore, it maintains that Article 4 of the Bortex Agreement is not applicable to the present matter since the LOC as envisaged in the Bortex Agreement does not currently exist.

**7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

19. The ICJ registry has admitted Marshal's applications to institute written proceedings under Article 36(1) of the ICJ statute based on Article 4 of the Bortex Agreement based on which both countries are bound to approach the ICJ for settlement of their dispute. Aryan has filed its objection to the application with a singular ground that it does not consent to the ICJ's jurisdiction and has stated that it would appear in court to reiterate the same.
20. Both states are parties to the following conventions, namely; UDHR, ICCPR, ICESR, all the Geneva Conventions, the UN Charter, Vienna Convention on the Law of Treaties and the ICJ statute.

**Briefly, the broad heads of issues presented before the ICJ are as follows:**

**MARSHAL-**

- [A]. The question of not agreeing to ICJ's jurisdiction cannot arise, since Article 4 of the Bortex Agreement confers jurisdiction upon it. Consent to an Agreement conferring jurisdiction upon the ICJ mandates a party to accept ICJ jurisdiction.
- [B]. The treatment meted out to Major Dmitri Godman is contrary to the principles of International law, especially international humanitarian law, and the treaties and conventions that both states are party to.
- [C]. The unprovoked attack on the LOC demanded a strict action to be taken from Marshal's end; Marshal is not bound to return the POWs
- [D]. Marshal is entitled to appropriate damages which are to be calculated based on settled conventions under International law.
- [E]. Marshal was absolutely right in its place as per international law to deny Aryan consular access to Mr. Alex.

**7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

**ARYAN-**

- [A]. Consent forms the primary basis of ICJ jurisdiction. Without consent, no party can be coerced into accepting ICJ jurisdiction. The Bortex Agreement is no longer valid since the LOD does not exist, and hence, ICJ jurisdiction cannot arise.
- [B]. The treatment meted out to Major Dmitri Godman is beyond the scope of this court's jurisdiction. Aryan is not obligated to answer questions related to a bilateral issue which can be solved at the bilateral level.
- [C]. The Infiltration war has resulted in a sizable number of POWs being captured. They need to be suitably returned back to Aryan since their capture and consequential inhuman treatment is contrary to the principles of International law and the treaties and conventions that both states are party to.
- [D]. Aryan is entitled to appropriate damages which are to be calculated based on settled conventions under International law.
- [E]. Aryan was entitled as per principles of international law to have consular access to Mr. Alex.

***7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018***

**Annexure-1 - The Bortex Agreement of 1998**

**The Bortex Agreement of 1998**

This Agreement executed on this the 10<sup>th</sup> day of April 1998 shall be known as the Bortex Agreement and shall govern all actions, activities and disputes which arise between Marshal and Aryan in relation to the LOC. Now, the Articles forming the substance of this Agreement are as follows:

**Article 1-**

The scope of this Article is with respect to the territory constituting the LOC, and all activities which are undertaken within it. Any dispute arising from any action, aggressive or non-aggressive shall be governed by this Agreement.

**Article 2-**

The parties to this Agreement shall try their best to resolve all issues arising between them amicably and through bilateral talks or negotiations only.

**Article 3-**

The parties to this Agreement shall ensure peace in the demilitarized LOC and shall not indulge in any act of aggression without a fair warning to each other.

**Article 4-**

In the event of irreconcilable differences, or disputes which are of a grave nature, either party may approach the ICJ. The ICJ shall have sole jurisdiction over matters described in the scope of this agreement.

**Article 5-**

This Agreement bears International sanction and is a recognized agreement for the purposes of International law.

*7<sup>TH</sup>Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018*

## **RULES OF THE COMPETITION**

### **Rule 1: Eligibility for Participation**

1. The Competition is open to all students, enrolled bona fide on a regular basis in an undergraduate Law course (5 years integrated Law course / 3 Year LL.B Course) or its equivalent conducted by any recognized Institution/College/University of any country.
2. No Institution/College/University shall enter the Competition with more than one team.
3. A cap of 40 teams is reserved for the Competition, and teams will be selected by first come first serve basis.
4. Each Team shall comprise of a minimum of two members and a maximum of three members. In a Team comprising of two members, both the members shall be designated as Speakers. In a Team comprising of three members, the third member of the team shall be designated as Researcher.
5. Any additional member or team coach of any team shall not formally be recognized and will not be entitled to a certificate from the University

### **Rule 2: Language**

The language of the Competition shall be English.

### **Rule 3: Clarifications to the Case**

Teams may request for clarifications via e-mail to **mootcourt@jnujaipur.ac.in**, latest by **August 20, 2018** (11.59 P.M. IST).

### **Rule 4: Anonymity of Teams**

1. Teams shall not reveal their identity in any form, except by means of the Team Code allotted to them during the Competition.
2. The Written Submissions shall not reveal the identity of the team in any form and should not bear the logo, name etc. of the University represented.
3. Any material presented to the Panel should be devoid of any identification marks / seal of the Team. If any such mark / seal exists, it shall be rendered unfair means.

**7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

4. Any violation of Rule 4.2 and 4.3 shall attract severe penalty or disqualification as determined by the Moot Court Committee. The decision of the Moot Court Committee in this regard shall be final and not subject to challenge.

**Rule 5: Dress Code**

21. All Participants (Both Male and Female) shall wear Black Blazer, Black Trouser, White Shirt, Black Shoes with Black Socks and Black Tie.
22. Non-Compliance of Clause (1) will lead to penalty.

**Rule 6: Registration of teams**

1. Each team shall complete the registration within the stipulated time. The registration is a two-step process comprising of filling up of the registration form and payment of the registration fee as provided in Rule 7.
2. Registration will be open till **August 25, 2018** (11.59 P. M. IST). The registration form can be downloaded from the official website of the University ([www.jnujaipur.ac.in](http://www.jnujaipur.ac.in)).
3. The Teams are required to send a bona-fide letter issued by the appropriate authority of their College or University along with the duly filled registration form.

**Rule 7: Registration Fee**

1. The Registration Fee is INR 3,500/- Indian teams.
2. All other Teams shall pay US \$ 100 or its equivalent excluding service charge (if any) in Euro as registration fee.
3. Payment of Registration Fee:
  - (a) Indian Teams must make payment by Online Payment/Demand Draft. The procedure for the same has been provided in the Annexure to the Competition Rules.
  - (b) Payment by all other teams must be made by Online Payment/Bank Transfer. The procedure for the same has been provided in the registration form.
  - (c) All the formalities concerning the registration process should be completed by **August 25, 2018**. The decision of the Director shall be final in this regard.
  - (d) Once the Team is registered after completing the formalities, a Team Code shall be assigned to it by **August 30, 2018**.
  - (e) A Team that has registered pursuant to Rules 1.4 may change its composition only after informing the Moot Court Committee of such change. Any changes with

**7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

respect to the contact details shall be notified to the Moot Court Committee with immediate effect. This obligation to inform shall continue throughout the course of the Competition.

**Rule 8: Written Submission**

1. Each Team is required to submit Memorial and Counter Memorial on behalf of both the Applicant and the Respondent respectively.
2. Each Team shall send one (1) soft copy of the written Submission for each side in MS Word Document 2007 or 2010 (.docx) format only, via E-mail, on or before September 05, 2018 to [mootcourt@jnujaipur.ac.in](mailto:mootcourt@jnujaipur.ac.in). Format for the same is mentioned in Rule 8.7.
3. Each Team shall send one (1) hard copy of each Memorial and Counter Memorial to the Moot Court Committee on or before **September 15, 2018** to the address below. Submission beyond this date would be subject to the discretion of the organizers and will be subject to penalty.

**Director,**

**Seedling School of Law and Governance,**

**Jaipur National University, Main Campus, Jaipur Agra By-pass, Near New RTO  
Office, Jagatpura, Jaipur Rajasthan-302017**

4. Each Team shall carry with them five hard copies of the Memorials for each side [five for the Applicant and five for the Respondent] on their arrival.
5. The hard copies must be the exact print out of the soft copy; else the team will entail disqualification from the competition.
6. The Written Submission and Counter Memorial shall consist of the following mandatory heads:
  - (a) Title Page;
  - (b) Table of Contents;
  - (c) List of Abbreviations;
  - (d) Table of Authorities;
  - (e) Questions Presented;

**7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

- (f) Fact Highlights, which may creatively and persuasively state the facts of the problem in support of the positions argued in the Written Submission. The Statement of Facts should remain faithful to the official facts and present them in a reasonable way, but not a true copy of it.
  - (g) Summary of Arguments;
  - (h) Argument including footnotes; and
  - (i) Final Submissions to the Tribunal.
7. The Written Submission (including the preliminary pages) and soft copy submission shall be typed on A4-sized paper, with the following formatting specifications:
- (a) Font type: Times New Roman
  - (b) Font size: 12
  - (c) Line spacing: 1.5
  - (d) Body of text: Justified

For Footnotes, the formatting specifications are:

- (a) Font type: Times New Roman
  - (b) Font size: 10
  - (c) Single spacing
  - (d) Paragraph spacing: 0
  - (e) No additional space between 2 footnotes
  - (f) Body of text: Justified
8. Table of Contents, List of Abbreviations, Table of Authorities, Section Headings and footnotes shall be typed Single-spaced.
9. Teams shall cite authorities in the Memorials using footnotes following Harvard Bluebook 19<sup>th</sup> Edition.
10. Footnotes should be limited only to citations and must not contain extra information or arguments.
11. The Written Submission shall not contain any annexure, photographs, graphs, diagrams or any other representation of like nature.

**7<sup>TH</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

12. Memorials should be preferably spiral bound. Comb / staple or any other form of binding will be considered improper. Kindly avoid plastic sheet separators.
13. Memorials shall not in any way identify the Team, its members, the law school, faculty, university or other participating institution except with the Team Code as assigned by the organizers. **The electronic version of memorials shall not have any electronic identification of the Team.**
14. Following color scheme shall be followed for the cover page of the Written Submission:
  - (a) Applicant: BLUE
  - (b) Respondent: RED

**Rule 9: Oral Pleading**

1. Any form of scouting during the completion is strictly prohibited and shall entail instant disqualification of the Team.
2. The proceedings and method of presentation of oral arguments shall be, to the extent possible, in alignment with the procedure adopted by the International Court of Justice
3. The order in which Teams shall submit their Oral Pleadings throughout the Competition shall be:  
Speaker 1 for Applicant, Speaker 2 for Applicant; Speaker 1 for Respondent, Speaker 2 for Respondent
4. In case of any Team fails to appear in an oral round, the round shall be conducted ex-parte and the scoring shall be done as if the defaulter team had been present and arguing
5. Before the start of the oral rounds, each Team shall inform the Court Officer regarding the order of speaking as well as allocation of time between themselves and the time reserved for Rebuttals.
6. If a Speaker speaks for more than the time reserved for him/her, the extra time used by such Speaker shall be deducted from the time allotted to the second Speaker of that team. If the second Speaker exceeds the time allotted to him/her, such time exceeded shall be deducted from the time reserved for Rebuttals.
7. Compendium can be submitted to the Court Officer prior to the oral rounds which will be submitted to the judges at their discretion. Any further material may be passed at the discretion of the Panel. Team members can pass research materials to the speaker in a discreet manner.

**7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

8. Any team which violates any of the Rules with respect to the oral rounds may be penalized. The decision of the panel shall be final in this regard.
9. During the oral rounds, Speakers at the podium and participants seated at counsel table shall not operate, for any purpose, Mobile Phones, Laptop Computers, iPad, or any other computer or electronic devices which internet are enabled or has instant messaging capabilities.
10. A Team that violates Rule 9.9 forfeits up to six (6) Oral Round marks. The Moot Court Committee shall determine a penalty that corresponds to the severity of the violation.

**11. Preliminary Rounds/Quarter Finals:**

- (a) Each oral round will be for a period of 60 minutes, (inclusive of Rebuttals), wherein each Team will be allotted 30 minutes including the time for Rebuttals. Any extension of time beyond this specified period is subject to the discretion of the Panel.
- (b) No Team shall reserve more than 5 minutes for Rebuttals.
- (c) No Researcher of any Team will be permitted to speak but would be allowed to communicate with his/her team member in a discreet manner.

**12. Semi Finals**

- (a) Each oral round will be for a period of 80 minutes, (including Rebuttals), wherein each Team will be allowed 40 minutes. Any extension of time beyond this specified period is subject to the discretion of the Panel.
- (b) No Team shall reserve more than 5 minutes for Rebuttals.

**13. Finals:**

- (a) Each oral round will be for a period of 90 minutes, (including Rebuttals), wherein each Team will be allowed 45 minutes. Any extension of time beyond this specified period is subject to the discretion of the Panel.
- (b) No Team shall reserve more than 7 minutes for Rebuttals.

**7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018**

**Rule 10: Evaluation Criteria for Written Submission**

1. The Memorial marks of each Team in the preliminary rounds shall be awarded by a discrete Panel other than the Oral Pleading Sessions Panel.
2. Every Written Submission will be marked on Scale of 100 and will be evaluated according to the following criteria:

<b>S.No.</b>	<b>Marking Criteria</b>	<b>Maximum Marks Allocated</b>
1.	Knowledge of fact & Law	20
2.	Application of Law & Facts	20
3.	Use of Authority / Precedents	20
4.	Organization of Arguments and Clarity of Thoughts	20
5.	Mode of Citation of source	10
6.	Presentation Style	10
	<b>TOTAL</b>	<b>100</b>

**Rule 11: Evaluation Criteria for Oral Pleading**

1. The Oral Pleading Session would be marked on scale of 100 per Panelist and would be evaluated on the following grounds-

<b>S.No.</b>	<b>Marking Criteria</b>	<b>Maximum Marks Allocated</b>
1.	Knowledge of Law & Facts (K.L.F)	10
2.	Use of Facts in Arguments (U.F.A.)	10
3.	Interpretation of Law and its Application to Facts (I.L.A.F)	20
4.	Use of Authorities (U.O.A)	10
5.	Response to Questions (R.Q.)	10
6.	Organization of Arguments and clarity of thought(O.A.C.T)	20
7.	Argumentative Skills and Creativity (A.S.C)	10
8.	Court Mannerisms (C.M.)	10
	<b>TOTAL</b>	<b>100</b>

2. The decision of the Panel regarding the allocation of marks shall be final. Each panelist shall give his/her score separately. All scores of panelists of a panel shall then be added up and divided by the number of panelist in order to get the final score.

***7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2017***

**Rule 12: Structure of the Competition**

1. The Competition Rounds shall be held over a period of 2 days from **05<sup>th</sup> to 7<sup>th</sup> October, 2018**. The Memorial Exchange will take place in the afternoon of **5<sup>th</sup> October, 2018**.
2. The Competition shall consist of four (4) Rounds:
  - (a) The Preliminary Rounds;
  - (b) The Quarter Finals;
  - (c) The Semi Finals; and
  - (d) The Final

**3. Preliminary Rounds:**

- (b) In the Preliminary rounds, each Team shall argue once as Applicant and once as Respondent. The Team which argues for the Applicant in the first Preliminary Round shall argue for the Respondent in the second Preliminary Round, and vice-versa.
- (c) At the end of both preliminary rounds, the top eight teams will qualify for the quarter finals on the basis of their wins in both Preliminary rounds.
- (d) A team shall be credited with a win if its total marks in the respective session are higher than its opponent team. The total scores for the preliminary rounds shall be out of 200.
- (e) In case of a tie, the marks of the memorials will be considered in addition to the scores of preliminary rounds. The team with the higher score will advance to the Quarter Finals.
- (f) The Teams are required to return the hard copy of their opponent's Written Submission to the Moot Officers soon after the Oral Rounds.

**4. Quarter Finals:**

- (a) The quarter finals will be knock-out rounds. A Team will be credited with a win in the quarter finals if their total marks, are higher than its opponent's Teams.
- (b) In case of a tie, the total oral marks of the Teams in the previous round(s) will be considered. The Team with the higher score will win.
- (c) If the situation of tie still persists, then it would be resolved through the toss of coin.
- (d) The Teams are required to return the hard copy of their opponent's Written Submission to the Moot Officers soon after the Oral Rounds.

***7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2017***

**5. Semi Finals:**

- (a) The semi-finals will again be knock-out rounds. A Team will be credited with a win in the Semi-finals if their total marks, are higher than its opponent's Teams.
- (b) In case of a tie, the total oral marks of the Teams in the previous round(s) will be considered. The Team with the higher score will win.
- (c) If the situation of tie still persists, then it would be resolved through the toss of coin.
- (d) The Teams are required to return the hard copy of their opponent's Written Submission to the Moot Officers soon after the Oral Rounds.

**6. Final:**

- (a) Winner of the Final will be decided on the basis of Oral Arguments only.

**Rule 13: Reporting of Results**

1. Cumulative Memorial Score of each team will be notified to them after the finals.
2. A Copy of Oral Score-sheet of the Preliminary, Quarterfinal, Semi-final and Final Rounds will be notified soon after the end of respective rounds.

**Rule 14: Awards**

1. The Winning Team shall be awarded a Trophy and a cash prize of 25000/-**INR**.
2. The Runner-ups Team shall be awarded a cash prize of 15000/-**INR**.
3. The Best Written Submission award carries a Plaque and cash prize of 6000/-**INR**.
4. The Best Speaker shall be awarded a Plaque and a cash prize of 4000/-**INR**.

**Note:** The Prize Money can be increased depending upon the sponsorship.

**Rule 15: Interpretation of Rules**

The **MOOT COURT COMMITTEE** shall serve as final arbiter of implementation and interpretation of these Rules.

**7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2017**

**Rule 16: Complaint procedure**

1. If a Team believes that violation of the Competition Rules has taken place at any stage of the Competition, the Team(s) within half an hour after the completion of the round in which violation has allegedly occurred should register a complaint in writing with the Director. Team(s) under no circumstances shall approach the Panel with any complaints.
2. Teams may approach to Moot Court Committee for redressal of their complaint which shall be in writing. Complaint shall clearly describe the violation and the parties involved in the violation. The Team shall not directly approach the judges regarding a violation of these Rules.
3. Moot Court Committee will have a final say on the Complaints made by a Team.

**Rule 17: Penalties**

1. Penalty points may be deducted only by the Director. In no instance shall judges themselves deduct from the scores of the Speakers any Penalty points. Judges shall score the Oral Rounds as if no violation occurred.
2. Any Memorials violating any of the specified rules mentioned under Article 10 will be penalized according to the following scheme:

<b>S.No.</b>	<b>Scheme of Deduction</b>	<b>Marks Deducted</b>
1.	Non-Compliance with Rule 5.2 (Dress Code)	2 Marks
2.	Non-Compliance with Rule 8.2 (Written submission of soft copy)	2 Marks
3.	Non-Compliance with Rule 8.6 (Presentation of Written Submission)	3 Marks
4.	Non-Compliance with Rule 8.7 (Formatting of Written Submission)	3 Marks
5.	Non-Compliance with Rule 8.8 (Table of Contents, List of Abbreviations, Table of Authorities etc.)	1 Marks
6.	Non-Compliance with Rule 8.9 (Uniform mode of Citation)	2 Marks
7.	Non-Compliance with Rule 8.12 (Staple Bound)	4 Marks
8.	Non-Compliance with Rule 8.12 (Reveal of identification of teams )	3 Marks

***7<sup>th</sup> Professor V. S. Mani Memorial International Law  
Moot Court Competition -2018***

**Rule 18: Miscellaneous**

1. Accommodation shall be provided only to the participants during the days of the Competition. Teams who intend to arrive prior to or leave after the specified dates may be provided accommodation subject to availability and upon payment of requisite charges.
2. The Moot Court Committee reserves the right to modify any of the Competition Rules at any point of time. The Director shall communicate any changes made in the Competition Rules to the Teams.
3. The Moot Court Committee reserves the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by the Director shall be final and binding.
4. The Moot Court Committee reserves the right to interpret any of the Competition Rules. Such interpretation shall be final and binding.

Communication at the counsel table between Team Members may only be in writing to prevent disruption. Teams and team-affiliated spectators shall avoid all unnecessary noise, outbursts, or other inappropriate behavior which distracts from the argument in progress.

**Professor T. N. Mathur**

Director,

Seedling School of Law & Governance

Jaipur National University,

Main Campus, Jaipur-Agra by pass,

Near New RTO Office, Jagatpura,

Jaipur (Rajasthan) INDIA

Pin Code: 302017

Contact details for Moot Court Competition:

Feel free to contract.

E-mail: [mootcourt@jnujaipur.ac.in](mailto:mootcourt@jnujaipur.ac.in)

**Moot Court Committee**

**Faculty Convener-** Ms. Komal Audichya

Mob: +91-98290 07767

**Student Convener-** Mr. Harsh Chaturvedi

Mob: +91-9602511202

## **REGISTRATION PROCEDURE PART-A**

### **A. Institution Registration Form:**

The number of participants in a team shall be three. Information required herein is mandatory. A bona fide certificate issued by an appropriate authority of the institution/ college /university must be sent along with this registration form.

#### **Institution/ College/University Information:**

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#### **Address:**

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**Postal Code:** \_\_\_\_\_ **City:** \_\_\_\_\_ **Country:** \_\_\_\_\_

**Contact No:** \_\_\_\_\_

**Email Address:** \_\_\_\_\_

### **B. Team Registration Form**

#### **Speaker 1**

**Name:** \_\_\_\_\_

**Date of Birth (dd/mm/yyyy):** \_\_\_\_\_ **Sex:** \_\_\_\_\_ **Nationality:** \_\_\_\_\_

**Contact No:** \_\_\_\_\_ **Email Address:** \_\_\_\_\_

**Current Degree Pursuing:** \_\_\_\_\_

#### **Speaker 2:**

**Name:** \_\_\_\_\_

**Date of Birth (dd/mm/yyyy):** \_\_\_\_\_ **Sex:** \_\_\_\_\_ **Nationality:** \_\_\_\_\_

**Contact No:** \_\_\_\_\_ **Email Address:** \_\_\_\_\_

**Current Degree Pursuing:** \_\_\_\_\_

#### **Researcher:**

**7<sup>TH</sup> PROFESSOR V. S. MANI MEMORIAL INTERNATIONAL LAW  
MOOT COURT COMPETITION – 2018**

Name: \_\_\_\_\_

Date of Birth (dd/mm/yyyy): \_\_\_\_\_ Sex: \_\_\_\_\_ Nationality: \_\_\_\_\_

Contact No: \_\_\_\_\_ Email Address: \_\_\_\_\_

Current Degree Pursuing: \_\_\_\_\_

**REGISTRATION PROCEDURE PART-B**

**C. Mode of Payment:**

The mode of payment will be **Demand Draft / Online Payment**. The deadline for payment of the Registration Fee is **25<sup>th</sup> August, 2017**.

**C1. Demand Draft (Only for Indian Teams)**

Demand Draft of **INR 3,500/-** in favour of **“JAIPUR NATIONAL UNIVERSITY EVENT”** payable at **“JAIPUR”** enclosed:

**Bank DD Number:** \_\_\_\_\_

**Bank Name:** \_\_\_\_\_

**Date of issue:** \_\_\_\_\_

**C2. Bank Transfer (Only for Foreign Teams)**

For Foreign Teams

Bank Transfer Details for **US \$ 100/=**

**Country:** \_\_\_\_\_

**Currency Used:** \_\_\_\_\_

**Transfer Date:** \_\_\_\_\_

Bank Receipt No. or Transaction ID: \_\_\_\_\_

**7<sup>TH</sup> PROFESSOR V. S. MANI MEMORIAL INTERNATIONAL LAW  
MOOT COURT COMPETITION – 2018**

**NOTES:**

1. The fee for Indian Nationals: -3500/-Rupees and for Foreign Nationals: -100/-
  
2. **NAME: JAIPUR NATIONAL UNIVERSITY EVENTS**  
**BANK: PUNJAB NATIONAL BANK**  
**BRANCH: JAWAHAR NAGAR, JAIPUR**  
**IFSC: PUNB0224600**  
**Account No.**  
**2246002100026625**
  
3. Please send the scanned copy of the Demand Draft/Transaction Receipt (Indian Teams) and Bank Receipt (Foreign teams) with this form while you send the soft copy of this registration form. However, this does not confirm the registration until the hardcopy is received.

**Date: (Seal and Signature of the Head of the Institution)**

**TRAVEL AND ACCOMMODATION FORM**  
(TO BE FILLED IN CAPITAL LETTERS ONLY)

Name of Institution: \_\_\_\_\_

**ARRIVAL DETAILS**

S. NO.	Name of Participants	Date & Time of Arrival		Mode of Arrival	Train No. / Bus No. / Flight No.	Other Details (if any)
		Date	Time(24hrs)			
1.						
2.						
3.						

**DEPARTURE DETAILS**

S. NO.	Name of Participants	Date & Time of Departure		Mode of Departure	Train No. / Bus No. / Flight No.	Other Details (if any)
		Date	Time(24hrs)			
1.						
2.						
3.						

**ACCOMMODATION DETAILS:**

Accommodation Facility Required: Yes  No

If yes, then:

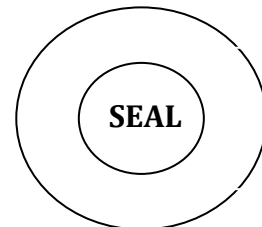
Number of Male Members: \_\_\_\_\_

Number of Female Members: \_\_\_\_\_

Additional Member (s), if any<sup>3\*\*</sup>

Number of Male Members: \_\_\_\_\_

Number of Female Members: \_\_\_\_\_



SIGNATURE OF HOD/DIRECTOR

\_\_\_\_\_

\*\*Each additional member will have to pay INR -----/- per day. This amount is inclusive of accommodation and food.

## **SCHEDULE OF EVENTS**

<b>10<sup>TH</sup> APRIL, 2018</b>	<b>RELEASE DATE OF MOOT PROBLEM</b>
<b>30<sup>TH</sup> APRIL, 2018</b>	<b>REGISTRATION OPEN</b>
<b>10<sup>TH</sup> AUGUST, 2018</b>	<b>LAST DATE OF CLARIFICATIONS</b>
<b>14<sup>TH</sup> AUGUST, 2018</b>	<b>RELEASING OF CLARIFICATIONS</b>
<b>20<sup>TH</sup> AUGUST, 2018</b>	<b>RELEASING OF ADDITIONAL CLARIFICATIONS</b>
<b>20<sup>TH</sup> AUGUST, 2018</b>	<b>LAST DATE FOR REGISTRATION</b>
<b>25<sup>TH</sup> AUGUST, 2018</b>	<b>LAST DATE FOR REGISTRATION BY HARD COPY</b>
<b>05<sup>TH</sup> SEPTEMBER, 2018</b>	<b>SOFT COPY SUBMISSIONS OF MEMORIALS</b>
<b>15<sup>TH</sup> SEPTEMBER, 2018</b>	<b>HARD COPY SUBMISSION OF MEMORIALS</b>
<b>05<sup>TH</sup> OCTOBER, 2018</b>	<b>ORIENTATION, REGISTRATION, DRAW OF LOTS &amp; MEMORIAL EXCHANGE</b>
<b>06<sup>TH</sup> OCTOBER, 2018</b>	<b>INAUGURATION, PRELIMINARY ROUNDS &amp; QUARTER FINAL ROUNDS</b>
<b>07<sup>TH</sup> OCTOBER, 2018</b>	<b>SEMI FINAL ROUNDS &amp; FINAL ROUNDS [VALEDICATION PROGRAM]</b>